

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI

O. A. No. 154 OF 2020

IN THE MATTER OF:

Tribunal on its own motion-SUO MOTU

Based on the News item in Dinamalar Tamil Newspaper,  
Chennai edition dated 13.08.2020,

" The encroachers ask For the compensation what the  
Public Works Department is going to do?". ...

Applicant.

With

1. The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu - 600 009.
2. The Additional Chief Secretary to Govt. of Tamil Nadu,  
Revenue and Disaster Management Department,  
Govt. Secretariat,  
Fort George,  
Chennai, Tamil Nadu - 600 009.
3. The Secretary to Govt. of Tamil Nadu,  
Department of Environment,  
Govt. Secretariat,  
Fort St. George,  
Chennai, Tamil Nadu - 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat, Fort. George,  
Chennai, Tamil Nadu - 600 009.
5. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai,  
Guindy, Chennai, Tamil Nadu - 600 032.
6. The District Collector,  
Chengalpet District,  
Collectorate Office,  
GST Road, Chengalpattu - 603 001.

  
**COMMISSIONER**  
Tambaram Corporation  
Tambaram, Chennai-600 015

7. Tambaram Municipality,  
Rep. by its Municipal Commissioner,  
28, MuthrangaMudali Street,  
Tambaram West, Chennai - 600 045.

... Respondents.

**REPORT FILED BY THE 7<sup>th</sup>RESPONDENT**

I, Dr.M. Elangovan, Son of Manikkam aged 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 045 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the seventh respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.

**1. ORDERS OF THE HON'BLE TRIBUNAL**

It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 08.06.2021 in the matter of O.A. No. 154 of 2020 has recorded the Report filed by the Joint Committee and gave certain directions to the respondents and further directed the individual Departments to file their responses with regard to the implementation of Solid Waste Management Rules and with regard to the letting out of Sewage/Sullage Water in the Strom Water Drain which leads to Tambaram Periya Eri.

**2. COMPLIANCE OF THE DIRECTION**

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.

  
**COMMISSIONER**  
Tambaram Corporation  
Tambaram, Chennai-600 045

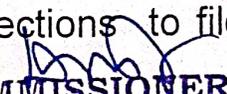
- i. With regard to the implementation of Municipal Solid Waste Management Rules, it is submitted that Tambaram City Municipal Corporation having 27 Micro Compositing Centres and 53 Onsite Composting Centres to handle the Bio Degradable Waste generated within the Corporation limits and the Bio Degradable Waste is being processed in the same. In the last five months Tambaram Corporation has produced 920 Metric Tons of Natural Manure and in the same 133 Metric Tons of manure were given at free of cost to the local residents and 598 Metric Tons of manure was sold on cost.
- ii. With regard to the Non Degradable Waste it is submitted that the said waste is transferred to Kannadapalayam Transfer Station located and from there the same was sent to the Cement Factories for their uses. The recyclable and reusable wastes were sold to the sellers and the amount was given to the Workers as incentive.
- iii. The Corporation has appointed 49 Number of Animators and 7 Supervisors to issue the pamphlets and to create awareness among the public for proper Source Segregation and Collection of solid waste as per SWM rules. The Tambaram Corporation has initiated proper steps and to conduct meetings with the Apartment Associations and with the Gated Community Associations and meetings with apartment association is being conducted for proper source segregation of solid waste.

  
**COMMISSIONER**  
Tambaram Corporation  
Tambaram, Chennai-600 045

- iv. Tambaram City Municipal Corporation ensures 100% daily door to door collection of solid waste and the same was done by the Sanitary Workers under the supervision of Sanitary Supervisors, Sanitary Inspectors and Sanitary Officers. The collection of solid waste generated in the Tambaram City Municipal Corporation has been done on daily basis with 100% door to door collection with 145 Battery Operated Vehicles, 81 Light Commercial Vehicles, and 50 Other Motor Vehicles and with 2069 staffs. The Prone areas concerning Illegal Solid Waste dumping are constantly monitored by the Public Health Staff of the Tambaram Corporation to control the illegal dumping of Solid Waste along the roadside areas.
- v. With regard to letting of Sewerage/Sullage water into Tambaram Periya Eri it is submitted that the said area comes under Old Ward Nos. 29 & 30 of earlier Tambaram Municipality and New Ward no. 60 of newly formed Tambaram City Municipal Corporation. The generated waste water from households and commercial establishments in the above ward is disposed through individual septic tank arrangements. In the above ward implementation of UGSS Scheme is completed and providing of Individual House Service Connection work also is in progress and as of now 650 House Service Connections was given in the UGSS Completed Area. The entire Household HSC given work will be completed before 20.08.2022.

### **3. ORDERS OF THE HON'BLE TRIBUNAL**

It is respectfully submitted that the Hon'ble National Green Tribunal, (SZ) Chennai in its order dated 12.07.2022 in the matter of O.A. No. 154 of 2020 has given directions to file

  
**COMMISSIONER**  
Tambaram Corporation  
Tambaram, Chennai-600 045

the Report to the Hon'ble National Green Tribunal, (SZ) regarding the implementations of underground sewage scheme in that area to avoid discharge of untreated sewage into the water body.

#### **4. COMPLIANCE OF THE DIRECTION**

It is respectfully submitted that in due compliance to the orders of the Hon'ble National Green Tribunal, in the matter of O.A. No. 154 of 2020 the following steps were taken by the Tambaram Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.

- Implementation of UGSS Scheme is completed in the said area and providing of Individual House Service Connection is also in progress and as of now as stated earlier 650 House Service Connections was given connections under UGSS. The entire Household HSC connections are likely to be over.
- Since the local bodies integrated oracle server in under maintenances for the revision of property tax work all over the state. Due to this the assessment and tax fixation works have been stopped temporarily. All these works are likely to be completed by the end of August 2022 and when the server is once ready to collect the current year demand the UGD assessments also will be completed there off and house service connections for the households will be completed and the fact will be submitted to the Hon'ble National Green Tribunal southern zone.

  
**COMMISSIONER**  
Tambaram Corporation  
Tambaram, Chennai-600 073

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.154 of 2020 and thus render justice.

**VERIFICATION**

I, Dr. M. Elangovan, Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 22<sup>th</sup> day of July, 2022.

**7<sup>th</sup>RESPONDENT.**

  
**COMMISSIONER**  
Tambaram Corporation  
Tambaram, Chennai-600 045

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**O. A. No. 154 of 2020 (SZ)**

**REPORT FILED BY 4<sup>TH</sup> RESPONDENTS**

**M/S.P.SRINIVAS (828/1994)  
N.K. PONRAJ (2263/2009)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 4<sup>TH</sup> RESPONDENT.**

**Cell No. 94862 04469**